

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

IA 4/2016, TP 62-A/2016 to TP 62-E/2016 with  
TP No. 62/397-398/NCLT/AHM/2016 (New)  
CA No. 67/2015, 77/2015, 195/2015, 1/2016, 54/2016  
CP No. 17/397-398/CLB/MB/2014 (Old)

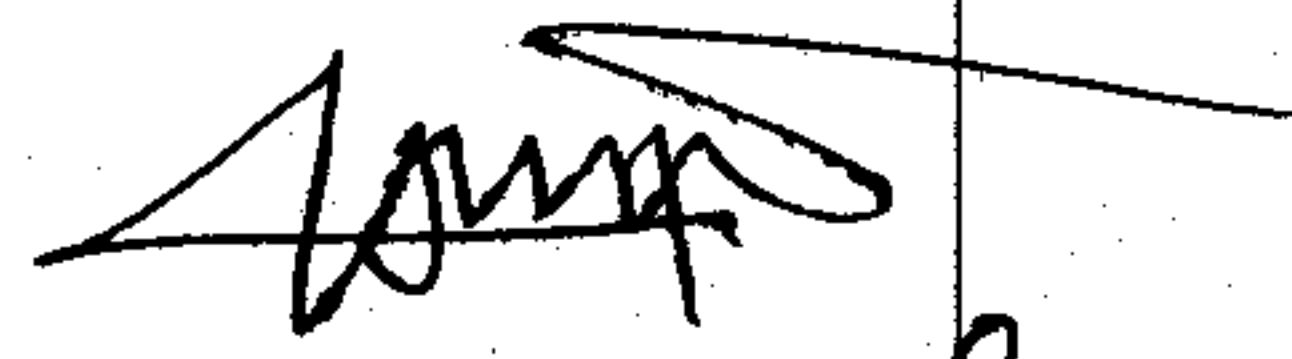
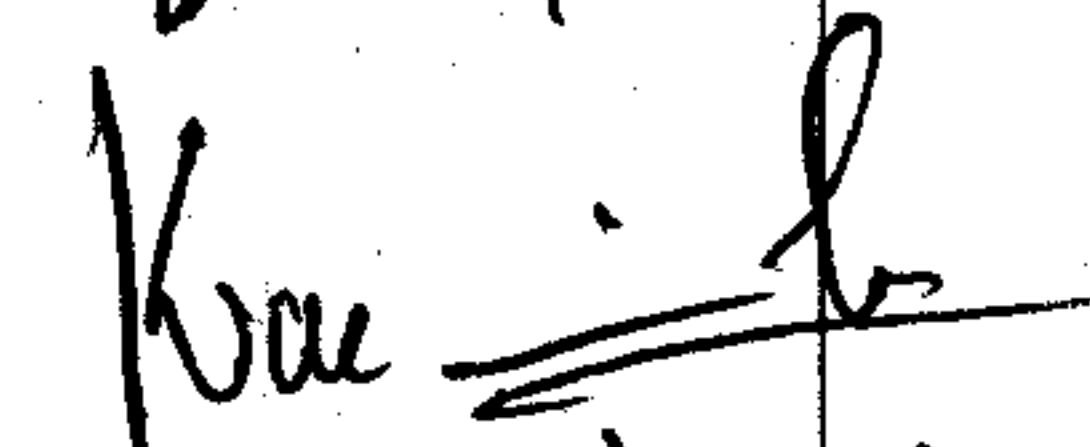
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Mukund Subhash Karwa & Ors.  
V/s.  
Krishidhan Seeds Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------------------------|-------------|----------------|-----------|
|-------|------------------------|-------------|----------------|-----------|

|    |                  |          |                 |   |
|----|------------------|----------|-----------------|---|
| 1. | HARMISH K. SHAH  | Advocate | Petitioner      |  |
| 2. | Kunal P Vaishnav | "        | Resp No. 1 to 5 |  |

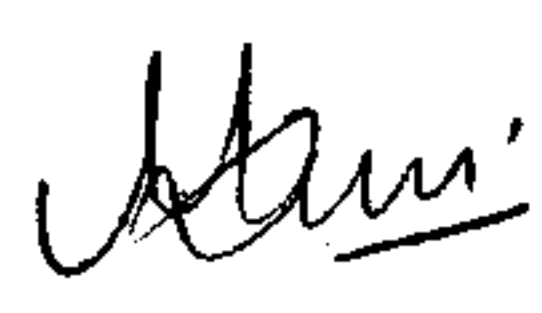
**ORDER**

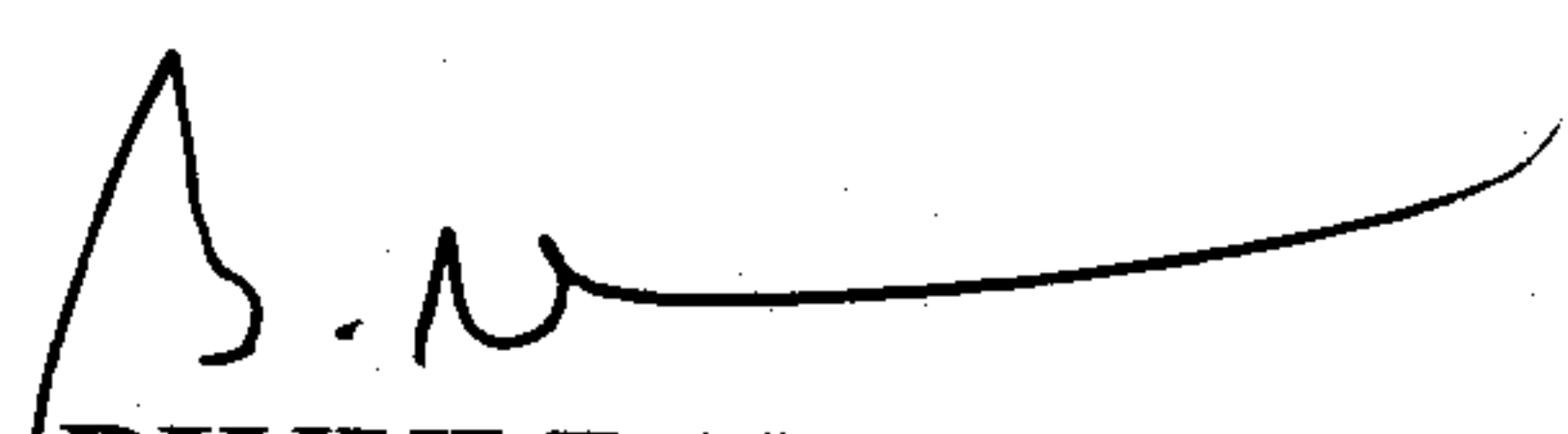
Learned Advocate Mr. Harmish Shah present for Original Petitioner. Learned Advocate Mr. Kunal Vaishnav present for Respondents No. 1 to 5.

Learned Counsel appearing for Respondents represented that appeal has been filed against the order dated 12.09.2017 before the Hon'ble NCLAT and the Hon'ble NCLAT granted stay of the order passed by this Tribunal passed on 12.09.2017.

Cover received from Hon'ble Justice Krishna Kumar Lahoti and the said cover is kept in record.

List the matter on 30.11.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 26th day of October, 2017.